

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-769(PB)/2018

IN THE MATTER OF:

Mr. Puneet Kumar Jindal (HUF) through
Karta Mr. Puneet Jindal
v.
M/s. Crown Realtech Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Under Section 7 of IBC.

Order delivered on 19.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Pankaj Agarwal, Adv. for IRP

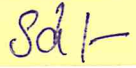
For the respondent

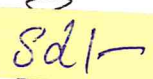
Mr. Rakesh Kumar, Ms. Chetna Bisht, Advs.

ORDER

Learned Appellate Authority has issued directions to close the proceedings as the parties have entered into amicable settlement in view of the judgment of the Hon'ble Supreme Court in the case of Swiss Ribbons Pvt. Ltd. & anr. v. Union of India & Ors. (Writ Petition (civil) No. 99/2018 (2019 SCC OnLine SC 73). We order accordingly.

The petition stands disposed of along with all the applications.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)